

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri Ashok Basu, Chairman
2. Shri G.S. Rajamani, Member
3. Shri K.N. Sinha, Member

Petition No. 60/2002

In the matter of

Approval of incentive under Regulation-86 based on availability of transmission system of Southern Region for the year 1999-2000 & 2000-2001

And in the matter of

Power Grid Corporation of India Ltd.

.... Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
 2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
 3. Kerala State Electricity Board, Trivandrum
 4. Tamil Nadu State Electricity Board, Chennai
 5. Electricity Department, Govt. of Pondicherry, Pondicherry
 6. Electricity Department, Govt. of Goa, Goa
-Respondents

The following were present:

1. Shri R.K. Vohra, GM(Comml.), PGCIL
2. Shri A.K. Khetri, DGM, PGCIL
3. Shri U.K. Tyagi, PGCIL
4. Shri S. Mehrotra, Dy. Mgr (F), PGCIL
5. Shri J Mazumdar, PGCIL
6. Shri D.K. Shrivastava, EE (Comml.), MPSEB
7. Shri Sowmyanarayanan, TNEB
8. Shri K. Gopalakrishnan, Resident Engineer, KSEB
9. Shri R. Balachandran, Officer on Spl. Duty, KSEB

ORDER
(DATE OF HEARING 22.1.2003)

The petitioner seeks approval of incentive based on availability of transmission system of Southern Region for the years 1999-2000 and 2000-2001.

2. We find that the availability of Kayamkulam Transmission System for the years 1999-2000 and 2000-2001 has been certified by Member Secretary, SREB vide his letter dated 27.12.2001 at 98.29% and 99.88% respectively. However, the petitioner has claimed incentive for the year 2000-2001 based on availability of 98.88%. The representative of the petitioner clarified that it is because of an inadvertent error that the incentive for the year 2000-2001 in respect of Kayamkulam Transmission System has been calculated based on availability of 98.88%. He prayed for time for filing fresh calculations. We direct that a fresh availability certificate shall be obtained by the petitioner from Member Secretary, SREB in respect of Kayamkulam Transmission System and revised calculations shall be submitted based on the fresh certificate so issued by Member Secretary, SREB within 4 weeks.

3. The petitioner had filed Petition No.19/2000 for approval of tariff in respect of Kaiga-Sirsi Transmission Line. The said petition is pending as the petitioner has filed an appeal before the High Court of Delhi against the order of the Commission directing the petitioner to consult the beneficiaries of the transmission system before filing petition for approval of tariff. The order on

incentive can be issued only after tariff in respect of Kaiga-Sirsi Transmission Line is finalised. The representative of the petitioner submitted the Commission to proceed with the determination of tariff in respect of Kaiga-Sirsi Transmission Line as the ground of appeal before the High Court of Delhi and stay order issued does not come in the way of final determination of tariff by the Commission. In view of this request made on behalf of the petitioner, we direct that Petition No.19/2000 shall be processed by the office for hearing.

4. In our separate order in Petition No.61/2002, we have observed that in view of pendency of review petition filed by the petitioner in Petition No.9/1999, (tariff for Jeypore-Gazuwaka-HVDC link) the question of incentive cannot be decided at this stage. As these assets are shared by the constituents of Eastern and Southern Regions, therefore, this petition should also be kept pending and processed for hearing after decision of the Commission in the review petition filed in Petition No.9/1999 becomes available.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(G.S. RAJAMANI)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 28th January, 2003